

(Y)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No. 779 of 2006.

Allahabad, this the 13th day of September, 2006.

Hon'ble Mr. Justice Khem Karan, Vice-Chairman
Hon'ble Mr. P.K. Chatter, Member-A

Virendra Prasad Rai,
S/o Sri Shambhu Rai
Technician Grade-II Token No. 401,
Department E-7 Special Electric Loco
Shed Northern Central Railway, Kanpur.

...Applicant.

(By Advocate :Shri S.P. Singh)

Versus

1. Union of India through Secretary
North Central Railway, Rail Bhawan, New
Delhi.
2. Divisional Rail Manager (Personal).
North Central Railway, Allahabad.
3. Senior Divisional Engineer (RS),
North Central Railway, Kanpur.
4. Tribhuwan Singh S/o Suryavarti Singh
5. Vijai Bahadur S/o Ram Lekhan.
6. Devendra Mohan Garg S/o G.S. Garg.
7. Fajesh Kumar Srivastava S/o A.B. Lal.
8. Randhir Singh S/o T.N. Singh.
9. Rajeev Ranjan S/o R.P. Gupta.

All Technician Grade-2 Loco Shed, Kanpur.

...Respondents.

(3)

O R D E R

By Hon'ble Mr. Justice Khem Karan, V.C. :

The grievance of the applicant is against the changed seniority as notified vide list dated 19.4.2005/4.5.2005 (Annexure-1). He says that without any known reasons, the seniority of persons, mentioned at Sl. Nos.15 , 19 to 25 in the said list, has been changed to their benefits affecting the seniority of the applicant. According to him, these persons were earlier shown junior to the applicant but by the impugned seniority list they have been made senior to him. The applicant says that he has given a representation dated 7.9.2005 (Copy of which is Annexure-2) to the Divisional Railway Manager (Personal), N.C. Railway, Allahabad for modifying the seniority list and consider the claim of the applicant but nothing has been done so far. The Tribunal ~~has~~ ^{is of the} view that this OA can be disposed of even at the stage with suitable direction to respondent No.2 to consider and dispose of the representation of the applicant.

2. So this OA is finally disposed of with direction to respondent No.2 to consider and dispose of the representation of the applicant (Annexure-2) in accordance with rules/orders on the subject within a period of three months from the date a certified copy of this order is produced before him. No order as to costs.

Meekah
Member-A

13.9.06
Vice-Chairman